

Central Administrative Tribunal, Principal Bench

Review Application No.116 of 2001
(in O.A.475 of 1999)

(23)

New Delhi, this the 15th day of March, 2001

Shri Radha Raman Mukherjee

- Applicant
(Respondents in RA)

Versus

Union of India & ors

- Respondents
(Applicants in RA)

O R D E R (in circulation)

By V.K.Majotra, Member(Admnv) -

Respondents in OA 475/1999 have moved this Review Application seeking review of order dated 23.1.2001 in the said O.A. Among other things the main point raised in this RA is that provisions of Paragraphs 2007 & 181 of Indian Railway Establishment Manual do not permit the relief accorded to the applicant.

2. We have gone through the entire review application. OA 475/1999 was decided in the open Court itself after hearing the detailed arguments of both sides and in the order in question provisions of relevant paragraphs which were cited were gone into in detail and their import was also discussed in the order. This review application is nothing but an attempt to re-argue the case afresh which is beyond the scope and ambit of a review application. It is accordingly rejected at the circulation stage itself.

S. Raju

(Shanker Raju)
Member (J)

V. Majotra

(V.K.Majotra)
Member (Admnv)

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